

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. _____ OF 2026
(Arising out of SLP (Civil) No.18357 of 2025)**

VAISHNAVI S. UGADEKAR

APPELLANT(S)

VERSUS

THE STATE OF GOA & ORS.

RESPONDENT(S)

O R D E R

1. Leave granted.
2. The dispute pertains to selection for the post of Coach (Grade-IV) in weightlifting in the State of Goa. In the course of the selection process, a dispute arose as to the fairness of the selection process, upon which the appellant raised a complaint before the Competent Authority of the State Government, leading to a direction to re-conduct the tests.
3. Thereafter, respondent No. 4 preferred a Writ Petition in which the impugned order has been passed without impleading or affording any opportunity of hearing to the appellant.
4. Considering that the appellant and respondent No. 4 are the only two candidates competing for the post, we deem it appropriate to direct the High Court

to decide the matter afresh after affording an opportunity of hearing to both parties. Consequently, the impugned order is set aside, and the Writ Petition preferred by respondent No. 4 is restored to its original number for a decision afresh on merits upon hearing all parties to the Writ Petition, including the present appellant who shall be impleaded as a party before the High Court.

5. We request the High Court to decide the matter at the earliest. The interim order passed by this Court shall remain in operation during the pendency of the Writ Petition.

6. It is made clear that the High Court shall not be influenced either by its own previous order or by this order, and the matter shall be decided afresh on its own merits.

7. The appeal is disposed of in the above terms.

8. Pending application(s), if any, shall stand disposed of.

.....J.
[PRASHANT KUMAR MISHRA]

.....J.
[SHREE CHANDRASHEKHAR]

NEW DELHI;
October 05, 2026.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18357/2025

[Arising out of impugned final judgment and order dated 23-06-2025 in WP No. 1577/2025 passed by the High Court of Judicature at Bombay at Goa]

VAISHNAVI S. UGADEKAR

Petitioner(s)

VERSUS

THE STATE OF GOA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 194740/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 154709/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 05-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Petitioner(s) Mr. Salvador Santosh Rebello, AOR
Ms. Sneha Bhargava, Adv.
Mr. Ankit Rana, Adv.
Mr. Devesh Khandelwal, Adv.

For Respondent(s) Ms. Shirin Khajuria, Sr. Adv.
Ms. Swati Tiwari, Adv.
Mr. Rajan Narain, AOR

Mr. Dcosta Ivo Manuel Simon, AOR
Mr. Balkrishna Sardesai, Adv.
Mr. Guruprasad Naik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeal is disposed of in terms of the Signed Order.

3. Pending application(s), if any, shall stand disposed of.

(MINI)
COURT MASTER (SH)

(Signed Order is placed on the file)

(ANU BHALLA)
COURT MASTER (NSH)